## **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

(Appenate Jurisdiction)

<u>IA NO. 419 OF 2018 IN</u> APPEAL NO. 84 OF 2018

Dated: 1<sup>st</sup> October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

The Tata Power Company Limited (Distribution) .... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Vikas Singh, Sr. Adv.

Mr. Basava Prabhu S.Patil, Sr. Adv.

Mr. Abhishek Munot Mr. Malcolm Desai Mr. Shri Venkatesh Mr. Samarth Kashyap

Mr. Geet Ahuja

Counsel for the Respondent(s) : Mr. Anand K.Ganesan

Ms. Swapna Seshadri

Ms. Neha Garg

Mr. Ashwin Ramanathan for R-3

Mr. Varun Pathak for R.2

## <u>ORDER</u>

We have heard learned senior counsel for the appellant.

List the matter for further hearing on **08.10.2018**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson

ts/kt